

15.35 hrs.

ERADICATION OF UNEMPLOYMENT BILL*

[English]

SHRI HANNAN MOLLAH (Uluberia): I beg to move for leave to introduce a Bill to provide for a scheme for eradication of unemployment from the country and to utilise the work force for the nation building activities especially in rural areas.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for a scheme for eradication of unemployment from the country and to utilise the work force for the nation building activities especially in rural areas.”

The motion was adopted.

SHRI HANNAN MOLLAH : I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Amil Basu-not present.

15.36 hrs.

BEEDI AND CIGAR WORKERS (CONDITIONS OF EMPLOYMENT) AMENDMENT BILL, 1985—Contd.

[English]

MR. DEPUTY-SPEAKER : Before we take up further consideration of the Bill further to amend the Beedi and Cigar Workers (Condition of Employment) Act, 1966 moved by Shri Ajit Kumar Saha on 4 April, 1986, I would like to remind the House that 5 hours and 20 minutes have already been taken on this Bill i.e. the time allotted to this Bill has been exhausted. The House has now to decide whether to extend the time.

Is it the pleasure of the House to extend the time on this Bill by one hour ?

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : The time is extended by one hour.

Mr. Harish Rawat.

[Translation]

SHRI HARISH RAWAT (Almora) : Mr. Deputy Speaker, Sir Beedi industry is a major industry of our country in which at least 10 lakhs of people are employed. To my mind, there are several States such as, Andhra Pradesh, Madhya Pradesh etc. where Beedi industry has a great contribution in the economy of those States. Thousands of families are earning their livelihood from this industry, but the conditions of work in which the Bidi workers are compelled to work and the type of facilities available in this industry are such that one can be moved with pity on their critical condition. Some laws have

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**[SHRI N. VENKATA RATNAM
In the Chair]**

been made by the Centre and concerned State Governments, but they are insufficient as the contractors, who are actually running the industry take a lot of advantages from these laws. Their agents employ the people for the job and whenever there is a question of paying compensation and taking any responsibility, the actual owner of the industry who enjoys the profits, saves himself by saying that he is not the one who has employed them. Therefore, there should be some law which may control the one who derives all the profits and enjoys them. So that, whenever there is a question of giving rights to the labourers or any accident happens to a labourer for which he should be given compensation, the owner should be compelled to do so. I do not think there is any such provision in the existing law.

We have also made a law that child labourer will not be employed in any industry, but women and children are generally employed in Bidi industry. This section of our society is the most exploited